

### Disasters at Bargolai and Jitpur explosion

1521. SHRI KALYAN ROY: Will the Minister of LABOUR be pleased to state:

(a) the number of Courts of Inquiries into coal mine disasters set up since Jitpur Colliery explosion till Bargolai colliery disaster;

(b) the number of such courts which held the top management and senior officers responsible for such disasters—names of such management and officers in each case;

(c) what specific action has been taken by the management and Directorate General of Mines Safety in each case and details thereof;

(d) the number of cases in which the Courts directed for recovery of expenses from owners;

(e) the quantum of expenses in each of the Court of Inquiry and details thereof;

(f) when they have been communicated to owners in each case and whether they have been deposited in favour of Central Government within the time limit specified by Courts and details thereof; and

(g) if not, the action taken by Government against those owners in each case and results thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) The number of such Courts of Inquiry is seven.

(b) and (c) The required information is given in the Statement I enclosed. [See Appendix CXVI Annexure No. 101].

(d) to (g) The required information is given in the Statement enclosed.

### Statement

Sl. No.	Name of Mine	Amount to be recovered	Date on which asked to deposit the amount by DGMS	Date on which deposited
Rs. P.				
1.	Kessurgarh . . . . .	16,703.78	15-1-80	27-2-80
2.	Silewara . . . . .	79,835.55	As directed by the Court of Inquiry, CLC (C) is quantifying the amount.	
3.	Chasnala (27-12-75)	1,60,721.60	20-9-79	17-10-79
4.	Chasnala (5-4-76)	1,618.30	20-9-79	17-10-79
5.	Central Sounda . . . . .	The DGMS is quantifying the expenses in consultation with the management for recoveries.		